

## SUBJECT CODES

Code	SubCode	Description
<b>01</b>	<b>00</b>	<b>ADMINISTRATIVE LAW</b>
01	01	ARBITRARY
01	02	BREACH OF NATURAL JUSTICE
01	03	MALAFIDES
01	99	OTHERS
<b>02</b>	<b>00</b>	<b>ADMIRALTY AND MARITIME LAWS</b>
<b>03</b>	<b>00</b>	<b>APPOINTMENT OF CONSTITUTIONAL FUNCTIONARIES</b>
03	01	ADVOCATE GENERAL/LAW OFFICER
03	02	GOVERNOR
03	03	HIGH COURT JUDGES
03	04	MEMBERS/CHAIRMAN IF STATE PSC AND UPSC
03	05	MEMBERS OF ELECTION COMMISION
03	06	MEMBER/CHAIRMAN/VICE CHAIRMAN OF CAT MAT TRIBUNAL
03	99	OTHERS
<b>04</b>	<b>00</b>	<b>ARBITRATION</b>
04	01	APPOINTMENT OF ARBITRATORS
04	02	CHALLENGE TO AWARD
04	99	OTHERS
<b>05</b>	<b>00</b>	<b>CASTE CERTIFICATE</b>
05	01	ADMISSION
05	02	SERVICE
05	99	OTHERS
<b>06</b>	<b>00</b>	<b>COMPANY LAW, MRTP AND ALLIED</b>
06	01	AMALGAMATION/MERGER
06	02	COMPROMISE
06	03	DEMERGER
06	04	DISINVESTMENT
06	05	MISFEASANCE SUMMONS
06	06	MISMANAGEMENT

06	07	AGAINST ORDER PASSED BY COMPANY LAW BOARD
06	08	REDUCTION OF CAPITAL ASSETS
06	09	SEBI MATTERS
06	10	SHARES
06	11	SICK INDUSTRIES
06	12	WINDING UP
06	99	OTHERS
<b>07</b>	<b>00</b>	<b>COMPENSATION</b>
07	01	INSURER LIABILITY MATTERS
07	02	OWNERS LIBILITY MATTERS
07	03	MOTOR ACCIDENT CLAIM PERMANANT DISABILITY
07	04	MOTOR ACIDENT CLAIM MATTERS DEATH
07	05	MOTOR ACCIDENT CLAIM OTHER INJURY
07	06	MATTERS RELATING TO NEGLIGENCE
07	07	RAILWAY ACCIDENT INCLUDING RAILY COMPENSATION
07	99	OTHERS
<b>08</b>	<b>00</b>	<b>CONTEMPT OF COURT</b>
08	01	CIVIL CONTEMPT
08	02	CRIMINAL CONTEMPT
08	03	REFERENCES BY SUBORDINATE COURTS
08	99	OTHERS
<b>09</b>	<b>00</b>	<b>CRIMINAL</b>
09	01	ABDUCTION/KIDNAPPING
09	02	AGAINST ORDER OF ACQUITTAL
09	03	AGAINST ORDER OF CONVICTION
09	04	ANTICIPATORY BAIL
09	05	BAIL/INTERIM BAIL
09	06	BANK SCAMS
09	07	OTHER SCAM MATTERS
09	08	CBI CASES
09	10	CHEATING
09	11	MASS CHEATING
09	12	CHEQUE DISHONOUR
09	13	CORRUPTION DISPROPORTIONATE ASSETS
09	14	CORRUPTION TRAP CASES

09	15	CRIMINAL T.P. U/S 407 OF CRPC
09	16	CUSTODIAL DEATH
09	17	DETENTION
09	18	DOWRY DEATHS
09	19	ECONOMIC OFFENCES
09	20	EVE TEASING
09	21	FORGERY
09	22	HARASSMENT, CRUELTY TO WOMEN FOR DOWRY
09	23	ILLCIT LIQUOR TRAGEDY
09	24	POLICE ATTROCITIES
09	25	PRODUCTION OF MISSING PERSON
09	26	QUASHING OF PROSECUTION/FIR
09	27	RAPE
09	28	SEXUAL HARASSMENT
09	29	SPEEDY TRIAL
09	30	SUSPENSION OF SENTENCE
09	99	OTHERS
<b>10</b>	<b>00</b>	<b>DIRECT TAXES</b>
10	01	AGRICULTURAL INCOME TAX
10	02	CAPITAL GAINS
10	03	DEDUCTIONS/EXEMPTIONS
10	04	FEMA MATTERS
10	05	FERA MATTERS
10	06	INCOME FROM BUSINESS/PROFESSION
10	07	INCOME FROM HOUSE PROPERTY
10	08	INCOME FROM OTHER SOURCES
10	09	INCOME FROM SALARIES
10	10	INTEREST TAX MATTERS
10	11	ORDERS PASSED BY CHARTERED ACCOUNTANTS
10	12	PENALTIES/PROSECUTION/SETTLEMENT COMMISSION
10	13	PROFESSIONAL TAX
10	14	PROPERTY TAX/MUNICIPAL TAX
10	15	RE-ASSESSMENT/RESIDENTIAL POWER RECTIFICATION
10	16	REGISTRATION
10	17	VALUATION
10	99	OTHERS

<b>11</b>	<b>00</b>	<b>EDUCATION</b>
11	01	ADMISSION
11	02	AFFILIATION
11	03	DENTAL
11	04	ENGINEERING
11	05	ESTABLISHMENT
11	06	EVALUATION/REVALUATION OF MARKS
11	07	EXAMINATION
11	08	EXPULSION
11	09	GRANT IN AID
11	10	LANGUAGE
11	11	MANAGEMENT
11	12	MEDICAL
11	13	NON PROFESSIONAL COURSES
11	14	PHARMACY
11	15	PHYSIOTHERAPY
11	16	PROFESSIONAL COURSES
11	17	RECOGNITION
11	18	RESULT
11	19	SYLLABI
11	20	TRANSFER
11	21	TUITION FEE
11	99	OTHERS
<b>12</b>	<b>00</b>	<b>ELECTION</b>
12	01	CO-OPERATIVE SOCIETIES
12	02	CORRUPT PRACTICES
12	03	DELIMITATION OF CONSTITUENCIES
12	04	GRAM PANCHAYATS
12	05	LEGISLATIVE ASSEMBLY
12	06	PARLIAMANT
12	07	MUNICIPAL CORPORATION
12	08	MUNICIPAL COUNCILS
12	09	PANCHAYAT SAMITI
12	10	RECOUNTING OF VOTES
12	11	UNIVERSITY
12	12	ZILLA PARISHAD
12	99	OTHERS

<b>13</b>	<b>00</b>	<b>ELECTRICITY</b>
13	01	CENTRAL ACTS
13	02	CONNECTIONS
13	03	CONSUMER COMPLAINTS/GRIEVANCES
13	04	DISCONNECTIONS
13	05	ELECTRICAL LINE
13	06	ELECTRICAL DUES/ARREARS
13	07	MAH. ELECTRICITY REGULATORY COMMISSION
13	08	POWER RESTRICTION/LOAD SHEDDING
13	09	RECONNECTION
13	10	SECURITY DEPOSITS
13	11	STATE ELECTRICITY DUTIES
13	12	SUPPLY
13	13	TARIFF
13	14	TAXATION
13	99	OTHERS
<b>14</b>	<b>00</b>	<b>EVICTION FROM PUBLIC PREMISES</b>
14	01	DEFAULT
14	02	UNAUTHORISED OCCUPATION
14	03	VIOLATION OF CONDITION
14	99	OTHERS
<b>15</b>	<b>00</b>	<b>EXECUTION</b>
15	01	ATTACHMENT
15	02	AWARDS
15	03	DECREES
15	04	GARNISHEE NOTICE
15	05	ORDERS
15	06	SALE
15	07	THIRD PARTY SALE
15	99	OTHERS
<b>16</b>	<b>00</b>	<b>FAMILY LAW</b>
16	01	ADOPTION
16	02	ALIMONY
16	03	CHILD CUSTODY

16	04	DIVORCE/DISSOLUTION
16	05	GUARDIANSHIP
16	06	MAINTENANCE
16	07	MUTUAL CONSENT
16	08	RESTITUTION OF CONJUGAL RIGHTS
16	99	OTHERS
<b>17</b>	<b>00</b>	<b>INDIRECT TAXES</b>
17	01	ENTETAINMENT TAX
17	02	ENTRY TAXES
17	03	EXEMPTION
17	04	EXPORT POLICY
17	05	HOTEL TAX
17	06	IMPORT POLICY
17	07	LICENCE FEE
17	08	MOTOR VEHICLE TAXATION
17	09	OCTROI
17	10	OPEN GENERAL LICENCE
17	11	PROFESSIONAL TAX
17	12	PURCHASE TAX
17	13	SALES TAX (STATE)
17	14	SALES TAX(CENTRAL)
17	15	SERVICE TAX
17	16	TERMINAL TAX
17	17	TOLL TAX
17	18	VALUATION
17	19	VALUE ADDED TAX
17	20	WATER AND SEWAGE TAX
17	99	OTHERS
<b>18</b>	<b>00</b>	<b>INLAND WATER TRANSPORT</b>
<b>19</b>	<b>00</b>	<b>LABOUR MATTERS(INDUSTRIAL DISPUTESAND RELATED ENACTMENT)</b>
19	01	AD-HOC WAGES
19	02	BONUS
19	03	CASUAL DAILY WAGES
19	04	CONTRACT LABOUR

19	05	DISMISSAL/TERMINATION
19	06	EMPLOYEES INSURANCE
19	07	GRATUITY
19	08	PROVIDENT FUND
19	09	RETRIAL BENEFITS
19	10	RETRENCHMANT
19	11	WAGES
19	12	WORKMEN COMPENSATION
19	99	OTHERS
<b>20</b>	<b>00</b>	<b>LAND ACQUISITION/REQUISITION(CENTRAL/STATE)</b>
20	01	ACQUISITION FOR DEFENCE PURPOSE
20	02	ACQUISITION FOR EMERGENCY POWER
20	03	ACQUISITION FOR CRZ PROJECTS
20	04	ACQUISITION GENERAL
20	05	ACQUISITION FOR GOVERNMENT/LOCAL BODIES
20	06	ACQUISITION FOR SEZ
20	07	AWARDS
20	08	COMPENSATION
20	09	DEREQUISITION
20	10	NOTIFICATION/NOTICE
20	11	REQUISITION
20	99	OTHERS
<b>21</b>	<b>00</b>	<b>LAND LAWS AND AGRICULTURAL TENANCIES</b>
21	01	AGRICULTURAL LAND CEILING
21	02	ARREARS
21	03	BONAFIED REQUIREMENT - GENERAL
21	04	BONAFIED REQUIREMENT - PUBLIC TRUSTS
21	05	BONAFIDE REQUIREMENT - SPECIAL (ARMED FORCES ETC)
21	06	INAM AND WATAN ABOLITION
21	07	POSESSION ON ANY OTHER GROUND
21	08	PREEMPTION MATTERS
21	09	RESTORATION OF POSSESSION
21	10	SALE/TRANSFER OF LAND BY SC/ST
21	99	OTHERS
<b>22</b>	<b>00</b>	<b>ACQUISITION/NATIONALISATION OF UNDERTAKINGS</b>

<b>23</b>	<b>00</b>	<b>INSOLVENCY PROCEEDINGS</b>
23	01	ADJUDICATION
23	02	ANNULMENT
23	03	DISCHARGE
23	99	OTHERS
<b>24</b>	<b>00</b>	<b>LEASES. GOVT. CONTRACTS, TENDERS /CONTRACTS BY LOCAL BODIES</b>
24	01	TENDERS INVITED OR CONTRACT AWARDED LEASES GRANTED OR DETERMINED BY CENTRAL GOVT.
24	02	TENDERS INVITED OR CONTRACT AWARDED LEASES GRANTED OR DETERMINED BY LOCAL BODIES
24	03	TENDERS INVITED OR CONTRACT AWARDED LEASES GRANTED OR DETERMINED BY PUBLIC SECT. UNDERTAKINGS
24	04	TENDERS INVITED OR CONTRACT AWARDED LEASES GRANTED OR DETERMINED BY STATE GOVT.
24	99	OTHERS
<b>25</b>	<b>00</b>	<b>TELEPHONE</b>
25	01	EXCESS TELEPHONE BILLING
25	02	DISCONNECTION
25	03	RECONNECTION
25	99	OTHERS
<b>26</b>	<b>00</b>	<b>TRANSFER OF PROPERTY</b>
26	01	EVICITION
26	02	FORECLOSURE
26	03	HYPOTHECATION AND PLEDGE
26	04	LEASE
26	05	LICENCE
26	06	MESNE PROFITS
26	07	MORTGAGE ENGLISH
26	08	MORTGAGE EQUITABLE
26	09	MORTGAGE PRIVATE
26	10	REDEMPTION
26	11	SALE
26	99	OTHERS



<b>27</b>	<b>00</b>	<b>FORESTS</b>
27	01	STATE FOREST
27	02	CENTRAL FOREST
27	03	PRIVATE FOREST
27	99	OTHERS
<b>28</b>	<b>00</b>	<b>MERCANTILE LAWS COMMERCIAL TRANSACTIONS , BANKS</b>
28	01	BANK GUARANTEE
28	02	BANK MORTGAGE
28	03	BANK OTHERS
28	04	BRAND
28	05	CONTRACT
28	06	COPY RIGHTS
28	07	DESIGNS
28	08	DOMAIN NAME
28	09	FINANCIAL CORPORATION OTHER THAN BANK
28	10	MATTERS RELATING TO SECURITISATION AND RECONSTRUCTION OF FINANCIAL ASSETS
28	11	MATTERS RELATING TO OTHER FINANCIAL INSTITUTIONS
28	12	MONEY LENDING
28	13	PARTNERSHIP
28	14	PARTNERSHIP ACCOUNTS
28	15	PARTNERSHIP DISSOLUTION
28	16	PATENTS
28	17	PERFORMANCE GUARANTEES
28	18	STATE FINANCE CORPORATION
28	19	SUIT BASED ON DOCUMENTS
28	20	TRADE MARKS
28	21	OTHER INTELLECTUAL PROPERTY
28	99	OTHERS
<b>29</b>	<b>00</b>	<b>MINES, MINERAL AND MINING LEASES</b>
<b>30</b>	<b>00</b>	<b>ORDINARY CIVIL</b>
30	01	ALLOTMENT OF PLOTS/FLATS
30	02	BENAMI TRANSACTIONS
30	03	CANCELLATION OF PLOTS/FLATS
30	04	DEALERSHIP/DISTRIBUTION

30	05	FAIR PRICE SHOPS
30	06	FIXATION OF PRICES OF PLOTS/FLATS
30	07	FREEDOM FIGHTERS PENSION
30	08	LOTTERIES
30	09	ROYALTY ON COAL ETC.
30	10	SPECIFIC PERFORMANCE OF CONTRACT
30	11	ORDINARY CIVIL
30	99	OTHERS
<b>31</b>	<b>00</b>	<b>PERSONAL LAW</b>
31	01	ADMINISTRATION OF PROPERTY
31	02	GIFTS
31	03	INHERITENCE AND SUCCESSION
31	04	PARTITION
31	05	FOR PROBATE
31	06	FOR LETTERS OF ADMINISTRATION WITH WILL
31	07	FOR LETTERS OF ADMINISTRATION WITHOUT WILL
31	08	SUCCESSION CERTIFICATE
31	09	HEIRSHIP CERTIFICATE.
31	10	REVOICATION PETITION
31	99	OTHERS
<b>32</b>	<b>00</b>	<b>PUBLIC INTEREST LITIGATION/LETTER PETITIONS</b>
32	01	AIR POLLUTION INDUSTRIAL
32	02	AIR POLLUTION POWER STATIONS
32	03	AIR POLLUTION VEHICULAR
32	04	AIR POLLUTION OTHERS
32	05	BAN ON CUTTING OF TREES
32	06	BONDED LABOUR
32	07	CHILD LABOUR INCLUDING NEGLECTED CHILDREN
32	08	COASTAL REGULATION ZONE
32	09	ECOLOGICAL IMBALANCE PROTECTION AND CONSERVATION OF FORESTS, PROTECTION OF WILD LIFE.
32	10	ESSENTIAL AMENITIES OR SERVICES
32	11	HOUSING
32	12	ENCROACHMENTS
32	13	MAN MADE DISASTER
32	14	NATURAL DISASTER

32	15	NOISE POLLUTION INDUSTRY
32	16	NOISE POLLUTION VEHICULAR
32	17	NOISE POLLUTION OTHER
32	18	REDEVELOPEMENT OF PUBLIC PROPERTY
32	19	RIOTS
32	20	SCAM MATTERS
32	21	WATER POLLUTION DOMESTIC
32	22	WATER POLLUTION INDUSTRIAL
32	23	WATER POLLUTION RIVER
32	24	WATER POLLUTION SEA
32	25	WATER POLLUTION SEWARAGE
32	26	WATER POLLUTION OTHER
32	27	UNAUTHORISED CONSTRUCTIONS
32	99	OTHERS
<b>33</b>	<b>00</b>	<b>RELIGIOUS/CHARITABLE ENDOWMENTS AND PUBLIC TRUST</b>
33	01	GRANT/NON GRANT FOR SANCTION/AUTHORISATION FOR ALLIENATION OF IMOVABLE TRUST PROPERTY
33	02	MANAGEMENT/ADMINISTRATION DISPUTES OF TEMPLES(PRIEST, MAHANT,PUJARI)
33	03	MATTERS RELATING TO CHANGE REPORTS
33	04	WAKF BOARD MATTERS
33	05	STATE LAWS
33	06	CENTRAL LAWS
33	99	OTHERS
<b>34</b>	<b>00</b>	<b>RENT ACT</b>
34	01	ALTERNATE ACCOMODATION
34	02	ARREARS OF RENT
34	03	BREACH OF TENANCY CONDITION
34	04	DISCLAIMER OF TITLE
34	05	ENHANCEMENT OF RENT
34	06	EVICTON FOR REBUILDING
34	07	EVICTON - PERSONAL NECESSITY GENERAL
34	08	EVICTON - PERSONAL NECESSITY SPECIAL CATEGORY, ARMED FORCES ETC.
34	09	EVICTON - PERSONAL NECESSITY PUBLIC TRUST
34	10	EVICTON ON THE GROUND OF CHANGE OF USE

34	11	EVICTION ON THE GROUND OF MISUSE
34	12	INTERIM ORDER/AD-INTERIM ORDER PASSED IN RENT ACT MATTERS
34	13	LEAVE AND LICENCE
34	14	MATERIAL ALTERATION
34	15	NUISANCE
34	99	OTHERS
<b>35</b>	<b>00</b>	<b>SERVICE MATTERS OTHER THAN ID ACT AND RELATED ENACTMENT</b>
35	01	ALLOTMENT OF ACOMODATION
35	02	BACK WAGES
35	03	COMPULSORY RETIREMENT
35	04	CONDITION OF SERVICE
35	05	DISCIPLINARY PROCEEDINGS
35	06	EQUAL PAY FOR EQUAL WORK
35	07	GRATUITY
35	08	PENSION
35	09	MEDICAL FAACILITIES
35	10	MINOR PENALTIES
35	11	PAYSCALES
35	12	PROBATION AMD CONFIRMATION
35	13	PROMOTION
35	14	RECRUITMENT COMPASSIONATE APPOINTMENT
35	15	RECRUITMENT DISABLE PERSON
35	16	RECRUITMENT GENERAL
35	17	REGULARISATION OF AD-HOC EMPLOYEES
35	18	REMOVAL/DISMISAL/TERMINATION OF SERVICE
35	19	RESERVATION IN SERVICE FOR DISABLE PERSON
35	20	RESERVATION IN SERVICE FOR OBC
35	21	RESERVATION IN SERVICE FOR SC
35	22	RESERVATION IN SERVICE FOR ST
35	23	RETRIAL BENEFITS
35	24	SENIORITY
35	25	SUSPENSION
35	26	TEMPORARY APPOINTMENT
35	27	TRANSFER

35	28	USE OF FORGED/FALSE DOCUMENTS FOR SECURING EMPLOYMENT
35	29	VOLUNTARY RETIREMENT
35	99	OTHER
<b>36</b>	<b>00</b>	<b>STATE EXCISE - TRADING IN LIQUOR-PRIVILEGES, LICENCES-DISTILLERIES</b>
<b>37</b>	<b>00</b>	<b>STATUTORY APPOINTMENTS</b>
37	01	MEMBERS OF STATUTORY CORPORATIONS/BODIES
37	02	ZILLA PARISHAD
37	03	CHAIRMAN, VICE-CHAIRMAN OF STATUTORY CORPORATION/BODIES
37	04	VICE CHANCELLOR OF UNIVERSITIES
37	99	OTHER
<b>38</b>	<b>00</b>	<b>SUITS</b>
38	01	MONEY SUITS BASED ON NEGOTIABLE INSTRUMENT/SUMMARY SUITS
38	02	MONEY SUITS GENERAL
38	03	FOR DECLARATION GENERAL
38	04	FOR DECLARATION BASED ON DOCUMENTS
38	05	FOR PARTITION
38	06	FOR ADMINISTRATION
38	07	INTERPLEADER
38	08	ORIGINATING SUMMONS
38	99	OTHER
<b>39</b>	<b>00</b>	<b>TOWN PLANNING</b>
39	01	CHALLENGE TO DECLARATION AS SLUM AREA
39	02	DEVELOPEMENT PERMISSION
39	03	SLUM REDEVELOPEMENT SCHEMES
39	04	TOWN PLANNING MATTERS INCLUDING MATTERS RELATING TO RESERVATION, TOWN PLANNING SCHEMES
39	05	REHABILITATION OF SLUMS
39	06	MHADA
39	07	MMRDA
39	99	OTHERS

<b>40</b>	<b>00</b>	<b>FULL BENCH</b>
40	01	CIVIL
40	02	CRIMINAL
<b>41</b>	<b>00</b>	<b>LARGER BENCH</b>